

SWACHH BHARAT MISSION (RURAL), ZILLA
PARISHAD, THANE

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O.No.Thajip/JJMI/Aastha/Vashi-
340/7032024 Jal jeevan Mission
Room, Zilla Parishad, Thane
Dated 22/08/2024

To,

Under Secretary
Government of Maharashtra
Rural Development Department, P.R.2,
Construction Building,
25 Marzban Path,
Mumbai

Subject: Original Application No.63/2024 - Van
Shakti V/s Chief Executive Officer, Zilla
Parishad Thane and others

REFERENCES:

- 1) Letter of Dy. Chief Execurtive Officer,
(Panchayat) No.Thajip/Grap/Prasha-3A/
Vashi 562/2024 dated 19/06/2024
- 2) Letter of Under Secretary, Government of
Maharashtra letter No.Sankirn-2024/
Pra.Kra.87/Pa.ra.2, dated 23, July, 2024
- 3) Kra.Sankirn-2024/pr.kra.87/pa.ra.2, dated
06 August, 2024
- 4) Letter of Block Development Officer,
Panchayat Samiti Bhiwandi no. *Pansabhi/
Grap/Aastha/Vashi/798/2024*, Dated
09/08/2024 (Received on 12/08/2024)

With reference to the cited subject, as per the instructions of Hon'ble National Green Tribunal given in the matter of Original Application 63 of 2024, filed by Van Shakti and regarding the solid waste stored in Gram Panchayat Dive Anjur and Gram Panchayat Anjur limits, on Saturday dated 03/08/2024 inspection was done at Anjur and Dive Anjur. In the said visit, the following Committee members and concerned farmers/land owners were present.

1. Mr.Eknath Dawle, Committee Chairman and Principal Secretary Rural Development Department, Government of Maharashtra.
2. Mr.Ashok Shingare, Committee Member Secretary and Collector, Thane
3. Mr. Rohan Ghuge, Committee Member, and Chief Executive Officer, Zilla Parishad, Thane
4. Mrs. S. L. Patil, Representative Pollution Control Board, Bhiwandi
5. Mr. Shailendra Jadhav, Committee Member and Conservator of Forests, Mangroves, Thane
6. Mr. Vicky Patil, Representative Vanshakti

Also, according to the survey of Gram Panchayat Dive Anjur in the application filed in the Tribunal, the land owner, the Sarpanch of both the Gram Panchayats and the Village Development Officer were present.

During the visit of the Committee, by visiting all the four places mentioned in the application, incidental inspection was done and responses were recorded as necessary. According to it -

01. When visited to the Survey no. 190, 191. 192. 193, 194, 195, 196 Total Area 9-21-51 Ha. R. and survey no.199 Area 2-02-80 Ha.R situated in front of Bombay Hotel along Mumbai Nashik Highway within the limits of Gram Panchayat Dive Anjur Taluka Bhiwandi, landowner of Survey No.190 Mr.Kunal Ravindra Patil was present and according to his personal statement, solid waste, debris etc have been dumped illegally on his property by the unknown person. The person concerned has no idea who put the said material. Also, it is seen that on approximately 1,10,000 sq.m area, there is garbage and debris.
02. When visited to the Survey No.219 Area 2-62-90 Ha.R of situated at Gram Panchayat Dive Anjur,Taluka Bhiwandi, the landowner Mr. Roshan Rohidas Mhatre was present. According to his statement, garbage was dumped on his property by an unknown person and since his

property is far from the village, he has no idea who dumped the said garbage. Also, it is seen that, on approximately 11,000 sq.m area there is garbage and debris.

03. When visited at Survey No.223/1/A, Area 2-64-0 Ha.R near Sanskar English Medium in Gram Panchayat Anjur, Taluka Bhiwandi, the said place is cattle grazing area and the waste collected from house to house in Gram Panchayat Anjur area was being stored at the place. Currently, no waste is being stored through Gram Panchayat, all the stored waste from this site has been removed and the site is being restored as it is. Such statement has been recorded through Gram Panchayat. The area of the said place is approximately 800 sq.m.
04. At Survey No.103, Area 1-69-0 Ha.R and Survey No.105, Area 0.45.50 Ha.R near graveyard in Gram Panchayat Dive Anjur Taluka Bhiwandi, landowners namely Mr. Madhukar Vinayak Patil Mr.Umesh Prabhakar Patil, Mr. Ravindra Balaram Patil, Mr.Baliram Dharma Patil were present. According to their statements, waste from Thane Municipal Corporation, Greater Mumbai

Municipal Corporation, the garbage waste is being collected from Mulund and send to a Company at Wada to extract oil from the solid waste. Villagers in Gram Panchayat Dive Anjur area do not suffer from any kind of health problem or any kind of disease from this solid waste. It has also been written that if disease spreads in the village from solid waste, we ourselves will be responsible. Also, it is seen that, the garbage is stored on approximately 6000 sq.m area.

It is also seen that a written notice has been given to all the landholder through Gram Panchayat Dive Anjur.

Firstly, it is observed that, the (1)land Survey No. 190, 191, 192, 193, 194, 195, 196 and 199 opposite Bombay Hotel along Mumbai Nashik Highway (2) Survey No.219at Dive Anjur and (3) Survey No. 103 and 105 land near graveyard And 105, mentioned in the Complaint before the Hon'ble Tribunal are within the limits of Gram Panchayat Dive Anjur and all these properties are privately owned and it was seen that garbage and debris are being dumped at the said place. Also, survey no.223/1/A near Sanskar English School

is in Gram Panchayat Anjur, Tal.Bhiwandi area, and the garbage collected from Gram Panchayat area through Gram Panchayat Anjur was being stored at the said place. But in the current situation, the garbage storage at this place has been stopped through Gram Panchayat Anjur, the garbage stored earlier has also been picked up and the work of cleaning the place is going on.

Also, as the survey No.223 of Gram Panchayat Anjur mentioned in the Original Application is the cattle grazing land and the process of restoration of the said place is going on through the Gram Panchayat, and the remaining three places are included in the jurisdiction of Gram Panchayat Dive Anjur, and all the properties are privately owned, the said places are to be restored. The responsibility lies with the owners of the lands concerned, for this it is necessary to give instructions to them regarding the restoration of the lands by removing the accumulated waste and debris within the prescribed period. The said work can be completed by forming a Committee under the Chairmanship of the Regional Officer (RO) of the Maharashtra Pollution Control Board within the time

frame decided by the Hon'ble National Green Tribunal.

The above Report is submitted for further action.

Encl.:Page no. 01 to 11

Sd/- (member) Representative Maharashtra Pollution Control Board. Mumbai	Sd/- (member) Deputy Conservator of Forests Mangrove Cell, Mumbai
Sd/- (Rohan Ghuge, I.A.S.) Chief Executive Officer Zilla Parishad. Thane	Sd/- (Ashok Shingare, I.A.S.) (member secretary) Collector, Thane
Sd/- (Eknath Dawle, I.A.S.) President Principal Secretary, Village Development and Panchayat Raj Department Government of Maharashtra	